

THE PARLIAMENTARY SECRETARY (PAYMENT OF SPECIAL ALLOWANCE
AND PREVENTION OF DISQUALIFICATION) ACT, 1971

ACT NO. 12 OF 1971

[11th June, 1971.]

An Act to provide for the payment of special allowance to the Parliamentary Secretary and to declare that the office of the Parliamentary Secretary shall not disqualify the holder thereof for being chosen as, or for being, a member of the Legislative Assembly of *Pondicherry.

BE it enacted by the Legislative Assembly of *Pondicherry in the Twenty-second Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Parliamentary Secretary (Payment of Special Allowance and Prevention of Disqualification) Act, 1971.

(2) It shall come into force at once.

2. Payment of special allowance to the Parliamentary Secretary.—A member of the Legislative Assembly of *Pondicherry, who is appointed as Parliamentary Secretary, shall, in addition to the salary and other allowances to which he is entitled from time to time as such member, be paid a special allowance of one hundred and fifty rupees per month.

3. Office of Parliamentary Secretary not to disqualify.—It is hereby declared that the office of Parliamentary Secretary shall not disqualify the holder thereof for being chosen as, or for being, a member of the Legislative Assembly of *Pondicherry.

* Now "Puducherry" vide : The Pondicherry (Alteration of Name) Act, 2006 (44 of 2006), s. 5 (w.e.f. 1-10-2006).